

MR. SPEAKER : I cannot answer here. It is all right. Sit down. Take your seat. I can not allow you like this. You cannot take it for granted without my permission. Take your seat. Over-ruled. Syed Shahabuddin.

SYED SHAHABUDDIN (Kishanganj): Mr. Speaker, Sir, I had raised a question of privilege against.....

(Interruptions)

MR. SPEAKER : No, Sir. I did not allow that.

SYED SHAHABUDDIN : There is still an order against me that I cannot go to any part of U.P....

(Interruptions)

MR. SPEAKER : I cannot allow. In my judgement, I have disallowed that.

SYED SHAHABUDDIN : Then, please bring it to the House and permit to raise...

(Interruption)

MR. SPEAKER : I have done it without giving any reason. You come and see me, if you like.

(Interruptions)

MR. SPEAKER : Not allowed. Over-ruled.

(Interruptions)**

SHRI SAMAR BRAHMA CHOUDHURY (Kocrajhar) : A delegation of Plains Tribals Council of Assam have assembled in the Boat Club.

MR. SPEAKER : You give it to me.

SHRI SAMAR BRAHMA CHOUDHURY: They have raised some demands for the Plains Tribals Council.

MR. SPEAKER : You give me in writing. Smt. Mobsina Kidwai.

12.05 hrs.

PAPERS LAID ON THE TABLE

[English]

Notifications under Drugs and Cosmetics Act, Annual Report of and Review on Central Council of Indian Medicine, New Delhi for 1984-85, National Institute of Mental Health and Neuro Science Bangalore for 1984-85 and Notification under Food Adalteration Act.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : I beg to lay on the Table——

- (1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940 :—
 - (i) The Drugs and Cosmetics (First Amendment) Rules, 1985 published in Notification No. G.S.R. 89 (E) in Gazette of India dated the 16th February, 1985.
 - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1985 published in Notification No. G.S.R. 788 (E) in Gazette of India dated the 10th October, 1985.
- (2) A copy of Notification No. G.S.R. 863(E) (Hindi and English versions) published in Gazette of India dated the 22nd November, 1985 marking certain amendment to Notification No. G.S.R. 578(E) issued under section 26A of the Drugs and Cosmetics Act, 1940.

[Placed in Library. See No. LT—2550/86]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1984-85 along with Audited Accounts.

[Shrimati Mohsina Kidwai]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1984-85.

[Placed in Library See No. LT—2537/86]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1984-85.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore for the year 1984-85.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Papers mentioned at (4) above.

[Placed in Library See No. LT—2552/86]

- (6) A copy of the Prevention of Food Adulteration (Eighth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 745 (E) in Gazette of India dated the 20th September, 1985 together with a corrigendum to the English version published in Notification No. G.S.R. 903 (E) in Gazette of India dated the 17th December, 1985 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[Placed in Library See No. LT—2553/86]

Annual Report of and Review on National Council of Educational Research and Training, New Delhi for 1984-85

[Translation]

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI): I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

National Council of Educational Research and Training, New Delhi, for the year 1984-85.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi for the year 1984-85.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-2554/86]

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Supreme Court (Number of Judges) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 22nd August, 1985, has been passed by the Rajya Sabha at its sitting held on the 23rd April 1986, with the following Amendments :—

Enacting Formula

- That at page 2, line 1, 'for' the word "Thirty-six the word "Thirty-seventh" be substituted.

Clause 1

- That at page 1, line 4, 'for' the figure "1985" the figure "1986" be substituted.

I am, therefore to return herewith the said Bill in accordance with the provi-